

employers /labour market or temporary works not falling under first three categories, are not covered by any specific Act. In order to safeguard the interest of job-seekers, Ministry of Labour & Employment issued guidelines on 30.10.2003 to the State Governments/Union Territory Administrations to consider regulation of the functioning of Private Placement/Employment Agencies (which are not covered by any specific Act), as per local needs.

(b) and (c) Illegitimate activities of such agencies, if any, can be dealt with by the concerned State Governments under the various provisions of Indian Penal Code or other relevant Acts. However, a Tripartite Committee has also been constituted on 31.10.2011 to examine the issue pertaining to private placement agencies & publishing of eye catching/misleading advertisements for various kinds of job opportunities.

#### **Pension Implementation Committee Report**

2909. SHRI T.K. RANGARAJAN : Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the report of the Pension Implementation Committee (PIC) has been forwarded to Central Board of Trustees (CBT), Employees Pension Fund (EPF);
- (b) if so, when it was forwarded; and
- (c) whether CBT, EPF has finalized their observations on the PIC report and if so, what are the details thereof?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE) : (a) and (b) Yes, Sir. The report of the Pension Implementation Committee (PIC) was forwarded to the Central Board of Trustees, Employees' Provident Fund [CBT (EPF)] on 23rd August, 2011.

(c) The recommendations of the PIC was deliberated by the CBT (EPF) in its 197th and 198th Meetings held on 23rd December, 2011 and 22nd February, 2012, respectively. However, the deliberations have remained inconclusive and the Board has decided to defer the discussion.

#### **Amount under employees pension fund account**

2910. SHRI T.K. RANGARAJAN : Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the total amount held under the Employees Pension Fund account as on 31 March, 2011;
- (b) how much is the interest income earned on this investment;

(c) whether the stipulation that not exceeding 16 per cent of the administrative expenses shall be met from out of the income of Employees Pension Fund has been scrupulously followed; and

(d) whether there is any violation of this stipulation and if so, in which years and by what percentage?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE) : (a) Total amount held under Employees' Pension Fund Account as on 31 March 2011 is Rs. 1,42,760.89 Crore.

(b) Interest income earned on the investment during 2010-11 is Rs. 10,732.67 Crore.

(c) The stipulation regarding administrative expenses to be met from Employees Pension Fund has been done away with from 6th January 2007. As per Employees' Pension Scheme, 1995, all administrative expenses are to be met from the Central Administration Account of the Employees' Provident Fund.

(d) Does not arise in view of reply to part (c) above.

**Enhancement of pension in unorganized sector**

2911. SHRI M.P. ACHUTHAN :

SHRI K.E. ISMAIL :

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that almost 94 per cent of Indian workforce are engaged in the unorganized sector and deprived of various social security benefits during work periods and also after the cessation of work;

(b) if so, the details thereof;

(c) whether it is also a fact that many of these receive a monthly pension of Rs. 750/- only as old age pension;

(d) whether the Central Government has received representations from various organizations demanding enhancement of the pension to at least Rs. 1500/- per month; and

(e) if so, the details thereof and the reaction of Government thereto?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE) : (a) and (b) According to the survey conducted by the National Sample Survey Organisation (NSSO) during 2009-10, the total number of workers employed in the unorganized sector was 43.7 crore which is about 93% of the total employment.